

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ROLTA INDIA LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|---|
| 1. | Name of corporate debtor | ROLTA INDIA LIMITED |
| 2. | Date of incorporation of corporate debtor | 27/06/1989 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies-Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | L74999MH1989PLC052384 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Rolta Tower-A, Rolta Technology Park, 22 nd Street, MIDC- Marol, Andheri (East), Mumbai 400093, Maharashtra |
| 6. | Insolvency commencement date in respect of corporate debtor | 19/01/2023 |
| 7. | Estimated date of closure of insolvency resolution process | 18/07/2023 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mamta Binani IBBI/IPA-002/IP-N00086/2017-18/10227 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Second Floor, Nicco House, 2 Hare Street, Kolkata 700001, West Bengal mamtabinani@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Mamta Binani Office no.11, Swastik Chambers, Ground Floor, Sion Trombay Road, Chembur, Mumbai-400071, Maharashtra. roltaindia.cirp@gmail.com |
| 11. | Last date for submission of claims | 02/02/2023 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | To be ascertained |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | To be ascertained |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives Are available at: | Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Office no.11, Swastik Chambers, Ground Floor, Sion Trombay Road, Chembur, Mumbai-400071, Maharashtra. (b) To be ascertained |

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process (CIRP) of Rolta India Limited on 19.01.2023

The creditors of Rolta India Limited, are hereby called upon to submit their claims with proof on or before Thursday, 02nd February 2023 to the interim resolution professional at the address mentioned against entry no.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class in Form CA- To be ascertain.

Submission of false or misleading proofs of claim shall attract penalties.

For Rolta India Limited


~~Mamta Binani~~
Mamta Binani
Interim Resolution Professional

Dr. CS Adv Mamta Binani
Interim Resolution Professional (IRP)
In the matter of Rolta India Limited
Registration No.: IBBI/IPA-002/IP-N00086/2017-18/10227
AFA valid till 05.12.2023
+91 98310 99551
roltaindia.cirp@gmail.com (process specific)
mamtabinani@gmail.com (registered with IBBI)
Address of the IRP registered with IBBI:
Second Floor, Nicco House, 2 Hare Street
Kolkata 700001, West Bengal

Date: 21.01.2023

Place: Mumbai

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